

Complaints about admission in private schools

30. SHRI MOHD. ALI KHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has received any complaints about admission of students belonging to poor families in private schools under the Right to Education Act in the country;

(b) if so, the action taken by Government to provide justice to those students and also the action taken against those schools, State-wise including Telangana; and

(c) whether Government has taken any steps to form inspecting wing in this regard to avoid such things?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) Section 12(1)(c) of the Right to Children of Free and Compulsory Education (RTE) Act, 2009 provides reservation for children belonging to weaker section and disadvantaged groups in admission at Class I or pre-primary, as the case may be, to the extent of at least 25% seats. Complaints on non-compliance to the provision of the Act regarding admission of such students in private schools under the Act are immediately referred by the Central Government to the concerned State/UT for remedial action. In addition, local grievance redressal machinery, State Commission for Protection of Child Right (SCPCR) at State level and the National Commission for Protection of Child Right (NCPCR) at national level, have been set-up under the RTE Act, 2009, to redress complaints including issues regarding Section 12(1)(c) admissions.

Delay in release of fellowships/scholarships

31. SHRI TARUN VIJAY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) why the fellowships/scholarships to the researchers in higher learning sector never reach in time from UGC; and

(b) how many complaints against UGC's mismanagement regarding release of fellowships/grants and scholarships have been received and the action taken thereon, so far?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) The University Grants Commission (UGC) has informed that disbursement of grants for fellowships/scholarships are contingent upon availability of fund and submission of several documents like utilization certificate, statement of expenditure etc., in proper format, by the Universities, on time with the UGC. Non-compliance with such requirements and non-availability of fund leads to delay in release of fellowships/scholarships.

The UGC has reported that it has started payment of fellowships/scholarships to selected candidates directly by Direct Benefit Transfer mode to expedite such disbursements.

(b) A number of representations have been received by the Ministry regarding delay in selection and release of fellowships/scholarships by the UGC. The number of such complaints are not maintained centrally, since the numbers vary with time and would require frequent updation. All such complaints are sent to the UGC for quick redressal.

Salary of college teachers affiliated to Bilaspur University

†32. SHRI MOTILAL VORA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that the teachers of several colleges affiliated to Bilaspur University are neither being given salary, as per section 28 nor according to UGC scale;

(b) whether Government has received complaints to this effect that in several colleges, teachers sign for salary of rupees fifteen thousands but actually get four to five thousands and they are asked to attend other official work;

(c) whether Bilaspur University has served notices to 38 colleges in this regard;

(d) if so, the action taken by those colleges so far; and

(e) if no action has been taken so far, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) As per information provided by the University of Bilaspur, which is a State University, all regular teachers of Government colleges affiliated to it are being paid salaries as per University Grants Commission (UGC) scales. The University has further informed that regular teachers of Government aided private colleges and unaided private colleges affiliated to the university are being paid salaries as per UGC scales or as prescribed by the State Government. Clause 22 of Statute 28 of the University Act provides, *inter-alia* for scales of pay for different categories of teachers including the Principal to be such as are prescribed by the State Government for similar categories in Government colleges.

(b) No, Sir.

(c) The University has informed that it has not served such notice. However, it has served a notice to all private colleges for appointment as per Statute 28 of Section 35 clause (j) of University Act.

(d) and (e) Do not arise.

†Original notice of the question was received in Hindi.